

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 208 OF 2015 &
I.A. No. 345 of 2015**

Dated: 11th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Gujarat Urja Vikas Nigam Ltd.Appellant (s)
Versus
ACB (India) Ltd. & Anr. Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Matrugupta Mishra
Mr. Tabrez Malawat for R.1
Ms. Suparna Srivastava with
Shri S.R. Pandey, Legal Advisor
For R.2

ORDER

Learned counsel for the State Commission states that written submissions will be filed at the time of hearing. Learned counsel for Respondent No.1 seeks two weeks time to file reply. He may file the same on or before 25.01.2016 after serving copy on the other side. Rejoinder if any may filed on or before 08.02.2016 after serving copy on the other side.

List the matter on **15.02.2016.** In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

pr/kt